

ITEM NO.33 Court 3 (Video Conferencing) SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 3659/2020

(Arising out of impugned final judgment and order dated 23-04-2020 in CRLA No. 1503/2000 passed by the High Court Of Judicature At Allahabad)

ACHCHHEY LAL & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R.

IA No. 75153/2020 - EXEMPTION FROM FILING AFFIDAVIT

IA No. 75154/2020 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 75152/2020 - EXEMPTION FROM FILING O.T.

IA No. 23834/2022 - GRANT OF BAIL)

Date : 21-03-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s)

Mr. Ravindra Singh, Sr. Adv

Mr. Raman Yadav, Adv

Mr. Syed Mehdi Imam, AOR

For Respondent(s)

Ms. Pareena Swarup, Adv.

Mr. Krishnanand Pandey, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

To be heard along with Criminal Appeal No. 170 of 2022.

As regards the applicant-appellant No.1 (Achchhey

Lal), it is noticed that he is over 90 years and already undergone 3 (three) years of sentence period.

Considering his health condition owing to age coupled with the fact that he was on bail during the pendency of appeal before the High Court without any adverse remark or report against him including his satisfactory conduct while in jail, in the interest of justice, it is ordered that, during the pendency of the appeal, applicant-appellant No. 1 be released on bail to the satisfaction of the Trial Court in connection with S.T. No. 287 of 1996 and on such terms and conditions as may be imposed by the Trial Court.

For the time being, the bail application filed by the applicant-appellant No.2 (Mahendra Singh) is rejected.

The application (IA No. 23834/2022) is disposed of accordingly.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)